

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 2(ND)16**  
**CA. NO.**

**CORAM:**



**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017**

**NAME OF THE COMPANY: M/s. Mr. Pritam Kumar V/s. M/s. Winner Device & Display Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

| <u>S.NO.</u> | <u>NAME</u>        | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|--------------------|--------------------|-----------------------|---|
| 1.           | MR. N. Raja Singh, | Adv.               | Petitioner            |   |
| 2.           | MR PALASH AGARWAL, | Adv                | Respondent            |  |

**ORDER**

An application, CA No.68/2016, has been filed by the Respondent praying for liberty to file a sur-rejoinder on the grounds that certain additional points have been raised by the Petitioner in the rejoinder. Though notice is accepted by the Id. counsel for the Petitioner, he does not wish to file any reply.

2. List this C A. for arguments on 25.05.2017.

— SDI —  
[ S.K. MOHAPATRA ]  
MEMER [T]

— SD —  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]